

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD



OA/020/00846/2019  
Date of Order : 09-12-2019

Between :

G.Koteswaramma D/o Lakshmanaswamy,  
H.No.2-326, Railpet, Chennakesavaranganar,  
Duggirala, Guntur District. ....Applicant

And

1. Union of India rep by the General Manager,  
South Central Railway, Rail Nilayam,  
3<sup>rd</sup> Floor, Secunderabad-500 025.
  
2. The Divisional Railway Manager,  
Vijayawada Division,  
South Central Railway,  
Vijayawada.
  
3. The Senior Divisional Personnel Officer,  
Vijayawada Division, South Central Railway,  
Vijayawada. ....Respondents

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Counsel for the Applicant : Mr. G. Trinadha Rao

Counsel for the Respondents : Mrs. A. P. Lakshmi, SC for Rlys

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mrs.Naini Jayaseelan, Administrative Member).



Heard Mr. G. Trinadha Rao, learned counsel for the applicant and

Mrs. A. P. Lakshmi, learned Standing Counsel for Respondent Railways.

dated 18.09.2007 filed by the counsel for the applicant which are listed from Annexures 11 to 12 (pages 18 to 23 of the OA).



4. The Respondents are further directed to treat this application also as representation of the applicant and pass final orders.
5. No order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 09<sup>th</sup> December, 2019.  
Dictated in Open Court.

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